

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1038
ANSWERED ON:01.03.2011
QUALITY OF FLATS IN CWG VILLAGE
Pratap Narayanrao Shri Sonawane;Ram Shri Purnmasi

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the lifespan of flats constructed at the Commonwealth Games (CWG) village, Delhi is only 20 years as per the report of the Central Building Research Institute (CBRI);
- (b) if so, the details thereof;
- (c) whether the Government has ascertained the cost of each flat at the CWG village;
- (d) if so, the details thereof;
- (e) whether despite adverse reports from CBRI, DDA took no action on construction flaws in the CWG village;
- (f) if so, whether there is any proposal to book DDA officials for allowing inferior quality construction; and
- (g) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): No, Madam. DDA has reported that the building structures would have its normal life span. CBRI's comment in one of the 13 reports is not based on any calculation or cross references. Rather, the results of the tests conducted by the CBRI on the materials/in-situ concrete have been found good to excellent as per reports. The quality control during the construction is a process control. The deficiencies noted in one report are rectified and action taken report is submitted by the construction agency to the third Party quality assurance team. The rectifications carried out have been noted by the CBRI in its subsequent report.

(c) & (d): No, Madam. DDA has reported that the disposal cost of each flat at CWG village has not been worked out.

(e): As replied at (a) & (b) above.

(f) & (g): A Committee for Technical and Quality Audit of all the works completed by Developer M/s Emaar MGF has been constituted by Lieutenant Governor of Delhi. The Government of India has also constituted a High Level Committee headed by Shri V.K. Shunglu to look into the issues relating to organizing and conduct of Commonwealth Games-2010. The High Level Committee among others has also been asked to examine weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing in the conduct of the Games and recommending action on the same. The Comptroller and Auditor General (CAG) has taken up a comprehensive audit of the Commonwealth Games-2010.